## GOVERNMENT OF INDIA YOUTH AFFAIRS AND SPORTS LOK SABHA

UNSTARRED QUESTION NO:974
ANSWERED ON:04.03.2013
REFUSAL TO SIGN AGREEMENT BY TENNIS PLAYERS
Tagore Shri Manicka

## Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether India's Davis Cup Players have refused to sign a code of conduct agreements with All India Tennis Association (AITA) for the match against South Korea;
- (b) if so, the details thereof;
- (c) the reason for such decision by the players; and
- (d) the steps taken by the Government to resolve the issue?

## **Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH)

(a)to(d) Development and promotion of various disciplines of sport including selection of players and teams to represent India in any tournament is the responsibility of the relevant National Sports Federation (NSF) concerned which are autonomous in their functioning. The Government only supplements their efforts by way of providing financial assistance for participation in international competitions abroad, holding international competition in India, conducting national championships, purchase of equipments, conducting coaching camps, etc. The All India Tennis Association (AITA) is the NSF for the sport of tennis. The selection of players for the Davis Cup, signing of code of conduct agreements between the players and the AITA etc are internal matters of the NSF and the Government does not interfere in it.